

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 65/2018

(Arising out of impugned final judgment and order dated 12-09-2017 in WP No. 28799/2007 passed by the High Court Of Judicature At Allahabad)

GENERAL MANAGER, CENTRAL BANK OF INDIA & ORS.

Petitioner(s)

VERSUS

ACHAL KUMAR JAIN

Respondent(s)

(FOR I.R. and IA No.5706/2018-CONDONATION OF DELAY IN FILING)

WITH

DIARY NO. 72/2018

(FOR I.R. AND CONDONATION OF DELAY IN FILING AND EXEMPTION FROM FILING OT.)

Date : 22-01-2018 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR
 HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Mr. S.B. Uppadhya, Sr. Adv.
 Mr. Ashish Wad, Adv.
 Mrs. Jayashree Wad, Adv.
 Ms. Paromita Majumdar, Adv.
 Ms. Sukriti Jaggi, Adv.
 For M/S. J S Wad And Co.

For Respondent(s) Mr. Amar Dave, Adv.
 Mr. Vivek Jain, Adv.
 Mr. Rajesh Kumar, Adv.
 Mr. E.C. Agrawala, Adv.

 Mr. Anil Kumar Mishra, AOR

UPON hearing the counsel the Court made the following

O R D E R

Delay condoned.

Issue notice.

Mr. E.C. Agrawala, learned counsel accepts notice in Diary No.

72/2018 and seeks some time to file a reply.

Notice be issued in Diary No(s). 65/2018.

In the meanwhile, there will be a stay of the operation of the impugned orders dated 12.09.2017 passed by the High Court of Allahabad.

(MEENAKSHI KOHLI)
COURT MASTER

(KAILASH CHANDER)
COURT MASTER